

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-495(PB)/2019

IN THE MATTER OF:

Min Mac Consulting Pvt. Ltd.
v.
Ansal API Infrastructure Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 09.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

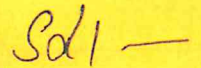
PRESENTS:

For the Petitioner
For the Respondent

Mr. Indrapal Singh, Adv.
Ms. Henna George, Adv.

ORDER

Ld. Counsel for the petitioner states that the matter stands settled and there is no debt payable by the corporate debtor to the operational creditor. Accordingly, the petition is dismissed as withdrawn as per Rule 8 of the IBBI (Application to Adjudicating Authority) Rules, 2016.



(M.M. KUMAR)
PRESIDENT



(S.K MOHAPATRA)
MEMBER (TECHNICAL)